



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ७]

शनिवार, फेब्रुवारी २८, २०२६ / फाल्गुन ९, शके १९४७

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असाधारण क्रमांक ८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Public Universities (Amendment) Bill, 2026 introduced in the Maharashtra Legislative Council on the 28th February 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. I OF 2026.

A BILL

further to amend the Maharashtra Public Universities Act, 2016.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS, the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Public Universities (Amendment) Ordinance, 2026, on the 18th February 2026;

Mah. VI
of 2017.
Mah.
Ord. I of
2026.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Public Universities (Amendment) Act, 2026.

Short title and commencement.

(2) It shall be deemed to have come into force on the 18th February 2026.

Amendment
of section 109
of Mah. VI of
2017.

2. In section 109 of the Maharashtra Public Universities Act, 2016 (hereinafter referred to as “the principal Act”), in sub-section (3),—

Mah. VI
of 2017.

(1) in clause (d), after the existing proviso, the following proviso shall be added, namely :—

“Provided further that, for the academic year 2026-2027, the State Government may grant Letter of Intent on or before 15th March 2026.”;

(2) in clause (g), second proviso and Table shall be deleted.

Repeal of
Mah. Ord. I of
2026 and
saving.

3. (1) The Maharashtra Public Universities (Amendment) Ordinance, 2026, is hereby repealed.

Mah.
Ord. I of
2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

Section 109 of the Maharashtra Public Universities Act, 2016 (Mah. VI of 2017), provides for the procedure for permission for opening new college or new course, subject, faculty, division or satellite centre. Clause (d) of sub-section (3) of said section 109 provides that, out of the applications recommended by the university, the State Government may grant a Letter of Intent on or before 31st January of the immediately following year after the recommendations of the university under clause (c) of said section 109.

2. Due to Code of Conduct for elections of local authorities the Government was not able to grant Letter of Intent within the prescribed period. The Government, therefore, considered expedient to amend clause (d) of sub-section (3) of section 109, suitably, so as to extend the date for grant of Letter of Intent by the State Government for opening a new college or institution of higher learning for the academic year 2026-2027.

3. As both Houses of the State Legislatures were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Public Universities Act, 2016, for the aforesaid purposes, the Maharashtra Public Universities (Amendment) Ordinance, 2026, (Mah. Ord. I of 2026), was promulgated by the Governor of Maharashtra on the 18th February 2026.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,
Dated the 27th February 2026.

CHANDRAKANT (DADA) PATIL,
Minister for Higher and
Technical Education.